

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

111. C.P. 167/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.06.2024**

NAME OF THE PARTIES: Cummins Generator Technologies India Private
Limited.

Appearance

For Petitioner : Adv. Rohit Gupta i/b. Adv. Dharmesh S Jain, Adv.
Anil Agrawal

For RD : Mr. Gaurav Jaiswal, Company Prosecutor for RD office
SECTION 66(1) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Heard, Ld. Counsel for the Applicant at some length. The petitioner company is directed to file additional affidavit giving details of 47 shareholders, whose shares are proposed to be cancelled, giving following details.

- 1) Name, address and PAN number of the Shareholders.
- 2) Number of shares held

The Petitioner has not dealt with, how the consideration would be paid to those shareholders who are not coming forward/traceable. This will also be covered in the additional affidavit to be filed within two weeks. List on **23.07.2024.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
Prajakta

Sd/-
LAKSHMI GURUNG
Member (Judicial)